CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. IV

Excise Appeal No. 87736 of 2016

[Arising out of Order-in-Appeal No. PK/50/BEL/2016 dated 29.09.2016 passed by Commissioner of Central Excise (Appeals-II), Mumbai]

Hindalco Industries Ltd. **.... Appellant**
Plot No.2, MIDC, Taloja,
Raigad 410 208.

Versus

Commissioner of Central Excise, Belapur **....Respondent**
1st Floor, CGO Complex, CBD Belapur,
Navi Mumbai 400 614.

APPEARANCE:

None for the Appellant
Shri Ranjan Kumar, Authorized Representative for the Respondent

CORAM:
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 85700/2026

Date of Hearing: 14.05.2026
Date of Decision: 14.05.2026

None for the appellant.

2. Order dated 24.03.2026 reveals that the appellant has filed its appeal below the threshold prescribed for admission of appeal before this Tribunal and the appellant was also specifically directed to provide justification for continuation of its appeal, but no response is received from them nor it sought for any adjournment.

3. Appeal is, therefore, dismissed for not being above the threshold prescribed for admission and continuation of appeal before this Tribunal as contemplated in further proviso to Section 35B of the Central Excise Act, 1944.

(Dictated and pronounced in open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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